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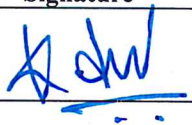
**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI RATAKONDA MURALI- MEMBER JUDICIAL
HON'BLE SHRI NARENDER KUMAR BHOLA- MEMBER TECHNICAL**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 27.08.2019 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) No.301/9/HDB/2019
NAME OF THE COMPANY	S B Bevarages Pvt Ltd
NAME OF THE PETITIONER(S)	Aqua Engineers & Consultants India Pvt Ltd
NAME OF THE RESPONDENT(S)	S B Bevarages Pvt Ltd
UNDER SECTION	9 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
H. GAURAV KUMAR	PCS	9884464319 gk@csguravkumar.com	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

Counsel for Operational Creditor is present. He filed memo of withdrawal on the ground that Operational Creditor does not want to proceed against the Corporate Debtor.

Petition is not yet admitted. Therefore, permission can be granted to the Operational Creditor to withdraw the Petition under Rule 8 of I&B (AAA) Rules, 2016.

Memo is recorded. Permission is granted. Petition is dismissed as withdrawn vide separate orders.


Member (T)

Binnu


Member (J)

IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH, HYDERABAD

C.P (IB) No. 301/09/HDB/2019
U/s 9 of IBC, 2016
R/w Rule 8 of I&B (AAA) Rules, 2016

In the Matter of

M/s. Aqua Engineers & Consultants India Pvt Ltd,
R/o. #5, LGP Complex, 1st Floor,
Near Porur Toll Plaza,
200 ft., Chennai Bye Pass Road,
Vanagaram, Chennai – 600095.
INDIA.

....Operational Creditor

Versus

M/s S. B. Beverages Private Limited
Registered Office:
SY. No. 283 & 315,
Rampally Village, Keesara Mandal,
Hyderabad – 501301, Telangana,
INDIA.

....Corporate Debtor

Date of order 27.08.2019

Coram: Hon'ble Shri Ratakonda Murali, Member (Judicial)
Hon'ble Shri Narender Kumar Bhola, Member (Technical)

Parties / Counsels Present:


For the Applicant: Mr. K. Gaurav Kumar, PCS
Counsel for Operational Creditor.

For the Respondent: None

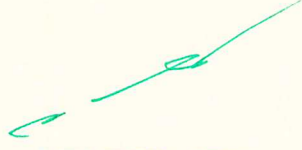
Heard on: 06.08.2019.

ORDER

1. A memo dated 27.08.2019 is filed by Counsel for Operational Creditor on the ground that the Operational Creditor does not want to proceed against the Corporate Debtor.
2. Petition is not yet admitted. Therefore, permission can be granted under Rule 8 of Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016.
3. Memo is recorded, permission is granted to the Operational Creditor to withdraw the Petition.
4. Hence, Petition is dismissed as withdrawn.


MEMBER - (TECHNICAL)

NARENDER KUMAR BHOLA


MEMBER - (JUDICIAL)

RATAKONDA MURALI

Gayatri